N O T I C E

IN PARTIAL MODIFICATION to the notice of assignment for taking up matters physically at Aurangabad Bench dated 24th September 2021, IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters Physically at **Aurangabad Bench**, with effect from **11th October 2021 :**

On 11 to 14, 18, 20 to 22, 25 to 29 October 2021

1	The Hon'ble Shri Justice **N. R. BORKAR**	For admission, hearing and order matters therein :- (A) All Criminal Appeals (B) All Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C.	hcaur.2021.single6 @gmail.com

NOTE

1. In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 5th July 2021** and subsequent modifications thereto.

2. The Special Procedure for physical hearing (Annexure - A) is published on Bombay High Court Website for the information of Advocates and Parties-in-person. The Advocates and parties-in-person should follow strictly the instructions in the Special Procedure.

By Order,

Sd/-

High Court, Appellate Side] (V. R. Kachare)

Dated 5th October 2021] Registrar (Judicial-I)